

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.207 **CP 100 of 2018**
With
ITEM No.208 - IA 99 of 2019
ITEM No.209 - IA 165 of 2019
ITEM No.210 - IA 572 of 2019
ITEM No.211 - IA 573 of 2019
ITEM No.212 - IA 161 of 2020

Proceedings under Section 241-242

IN THE MATTER OF:

Kailashchandra Ramgopal Lohiya
V/s
Suvas Reality Pvt Ltd & Ors

.....**Applicant**

.....**Respondent**

Order delivered on: 11/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate a/w Ms. Hirva Dave,
Advocate
For the Respondent : Mr. Rohan Lovkumar, Advocate a/w Ms. Anushree Soni,
Advocate for Nanavati Associates
Mr. Arjun Sheth, Advocate

ORDER

Ld. Counsel for the Respondent submitted that Hon'ble NCLAT vide order dated 17.03.2023 set aside the order dated 03.03.2021 of the Hon'ble Tribunal whereby the applicant was permitted to withdraw the withdrawal pursis of **CP 100 of 2018**. Ld. Counsel appearing for the applicant submitted that Hon'ble NCLAT order has been assailed before the Hon'ble Supreme Court which is likely to come up for hearing in this month only. Let details of the SLP/Civil Appeal filed before the Hon'ble Supreme Court along with status thereof being filed with a copy to the opposite Counsel.

Ld. Counsel for the Respondent also submitted that he may be permitted to file additional Affidavit giving on record the benefits derived by the applicant in the main **CP 100 of 2018** arising out of the settlement agreement dated 23.01.2021. Ld.

Counsel is permitted to file additional affidavit within two weeks from the date of this order. Reply to the additional affidavit may be filed within 7 days thereafter.

List the matter on 30.11.2023.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**

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